

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-646/2015

IN THE MATTER OF:

RRB Master Holding Ltd. & Ors.

.... Applicant/petitioners

Vs.

Registrar of Companies

... Respondent

Order under Section 391-394 of the Companies Act

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

- For the Applicant/petitioner : Mr. Sandeep B., Ms. Neetika Bajaj, Advs.
Mr. Dinesh Kapoor, AR
- For the OL, Delhi : Mr. P. Gupta, Proxy Counsel for
Ms. Tania Sharma, OL
- For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor

ORDER

Order reserved.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
V.Sethi